

1

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**KOLKATA BENCH, KOLKATA**



O.A/350/788/2018  
M.A/350/390/2018

Date of Order: 08.02.2021

**Coram:** Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

1. Supriya Biswas, son of late Gokul Chandra Biswas, Ex-Senior Clerk, the Marine Products Export Development Authority residing at Village – Sarkarpara, Post Office – Gobardanga District – North 24 Parganas, Pin Code 743252.
2. Sila Biswas, wife of late Gokul Chandra Biswas, Village – Sarkarpara, Post Office – Gobardanga District – North 24 Parganas, Pin Code 743252.



...Applicants

-Vs-

1. Union of India, service through the Secretary, Ministry of Commerce and Industry, having its office at 6, Sido Kanhu Dahan Esplanade, Chowringhee North, Bow Barracks, Kolkata, Pin code 700069.
2. The Deputy Director (Pers), The Marine Products Export Development Authority (Ministry of Commerce and Industry), MPEDA House, Panampilly Avenue, PB. No 4272, Kochi 682036.
3. The Manager, The Marine Products Export Development Authority (Ministry of Commerce and Industry), Sub-Regional Center (Aqua) P-161/1, V.I.P. Road, 3<sup>rd</sup> floor, Ultadanga, Kolkata – 700054.

...Respondents.

For The Applicant(s): Mr. S. S. Ray, counsel

For The Respondent(s): Md. Z. Rauf, counsel for Resp. 2 &3.

**O R D E R (O R A L)**

Per: Ms. Bidisha Banerjee, Member (J):

Heard.

2. M.A for joint prosecution is allowed. The applicants are allowed to pursue the remedy jointly.

3. At hearing, Ld. counsel for the respondents would raise an issue on jurisdiction, on the ground that, the respondents i.e the Marine Products Export Development Authority is an autonomous body under the Ministry of Commerce and this Tribunal does not have jurisdiction and as the organisation is not enlisted under Section 14 of the AT Act 1985.

4. Ld. counsel for the applicant submits that the case of the applicant is under consideration by the respondents.

5. Since the applicant is unable to satisfy in regard to jurisdiction, we dispose of the O.A with liberty to the applicant to approach the authority or appropriate forum, in accordance with law.



(Nandita Chatterjee)  
Member (A)

(Bidisha Banerjee)  
Member (J)

ss